

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 622**  
**IB-15/PB/2017**

**IN THE MATTER OF:**  
**M/s. Cluth Auto Ltd.**

**...APPLICANT**

**Section**  
**U/s 10 of IBC, 2016**

**Order delivered on 19.05.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Mr. Mars Joseph, Adv., Rigasha  
Takkur, Adv. in IA 1427/2021

**For Kotak Mahindra**

:Mr. Rohit Bohra, Adv. in . I.A.  
2838 /2021

**For the Liquidator**

:Mr. Kanishk Khetan, Adv

**For the Respondent**

:Ms. Manisha Agarwal Narain,  
Adv. Mr. Sandeep Singh Somaria,  
Adv. Ms. Shivangi Gumber, Adv.  
in I.A./967/2022, Mr. Zoheb  
Hossain .Adv , Mr Vivek Gurnani  
adv , Mr Kavish Garach ,adv. in  
IA 662/2022 IA 3780/2020 for  
ED

**ORDER**

Due to paucity of time, matter is adjourned to **06.06.2023**.

**Sd/-**  
**(COURT OFFICER)**